

FORM NO: 21.

(Sec. Rule 114)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH: HYDERABAD.

O.A/T..... Out: 12/11/92..... 1998.

S. H. Mohammad Raff..... Applicany (S)

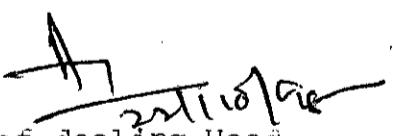
versus

Sr. Supdt. of Post offices.....
Nellor..... Respondent(s)

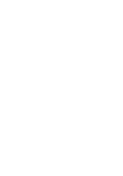
INDEX SHEET

Serial No.	Description of documents and dates.	Pages.
Docket orders.		1-2
Interim Orders		
Orders in M.A(s)		
Reply statement		
Rejoinder		
ORDERS IN(Final orders)		12-16-19

Certified that the file is completed
in all respects.


Signature of dealing Head.

(in Record section)


Signature of S.O.

OA 12/11/97

(2)

-- 2 --

Date	Office Note	Orders...
<u>9/6/98</u>	<p><u>Before D.R.</u></p> <p>None present.</p> <p>Call on 14/7/98 for memo and reply.</p> <p><i>DR</i> <i>DR. Regn</i></p>	
<u>14-7-98</u>	<p>None present-</p> <p>Call on 11-8-98 for memo & reply.</p> <p><i>DR</i> <i>DR</i> <i>DR</i></p>	
<u>11/8/98</u>	<p>None present. Include it in the weekly list 9/1997.</p> <p><i>DR</i> <i>DR. Regn</i></p>	

Central Administrative Tribunal Hyderabad Bench, Hyderabad.

C.A. No.

121

of 1997.

~~SIC: Vishwanath Ray~~

Applicant(s).

V E R S U S.

~~Senior Superintendent of Post Offices
Mehra~~

(Respondents).

Date	Office Note.	ORDER
15.9.97	<i>Amnt/Notice 22/9/97 Issued 7/10/97</i>	Intervin order vide on seperate sheet. <i>2 HBSOP R(J)</i>
3/3/98	<u>Before Dy. Regr.</u> None present. Notice served on all Respondent Call on 7/4/98 for memo and reply. <i>OM Dy. Regr.</i>	<u>24-8-98</u> OA disposed of. Orders per separate sheet. No costs. <i>24/8 THIRP M(A)</i>
16/4/98	<u>None present. Call</u> on 5/5/98 for memo and reply. <i>OM Dy. Regr.</i>	
5-5-98	<u>None present.</u> Call on 9-6-98 for Memo and Reply. <i>DR</i>	

CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH : HYDERABAD

ORIGINAL APPLICATION NO. 1211 OF 1997.

Sir. Mohammad Rafi

(Applicant(s))

VERSUS.

Union of India, Repd. by.

The Senior Superintendent of Post office

Mellore 2

(Respondent(s)).

The application has been submitted to the Tribunal by
Shri V.S.R. Murthy Advocate/party-in
person Under Section 19 of the Administrative Tribunal
Act, 1985 and the same has been scrutinised with reference
to the points mentioned in the check list in the light of
the provisions in the Administrative Tribunal (procedure)
Rules 1987.

The application is in order and may be listed for
Admission on -----

① 4/9/97
Scrutiny Asst.

Prabh
DEPUTY REGISTRAR (JUDG)

11. Have legible copies of the annexure duly attested been filed. *Y*
12. Has the applicant exhausted all available remedies. *Y*
13. Has the Index of documents been filed and pagination done properly. *Y*
14. Has the declaration, as required by item No. 7 of form, been made. *Y*
15. Have required number of envelops (file size) bearing full addresses of the respondents been filed. *Y*
16. (a) Whether the relief sought for, arise out of single cause of action. *Y*
- (b) Whether any interim relief is prayed for. *Y*
17. (c) In case an MA for coronation of delay is filed, is it supported by an affidavit of the applicant. *Y*
18. Whether this cause be hearded by single Bench. *— A —*
19. Any other points.
20. Result of the Scrutiny with initial of the scrutiny clerk.

D. P. S. J.
Scrutiny Assistant.

May be numbered pl

Section Officer.

Deputy Registrar.

Registrar.

CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH: HYDERABAD.

Case No. 2799/97

Report in the Scrutiny of Application.

Presented by Sh. V.R. Murty, Adv. Date of Presentation.

Applicant(s) Sr. Md. Rafi

21/9/97

Respondent(s) The Sr. Super & Pos. Nellor & Sons

Nature of grievance Appointment

No. of Applicants 1 No. of Respondents 3

CLASSIFICATION.

Subject Appointment (15) No. (80 staff) Department Postal (11) (No)

1. Is the application in the proper form, (three complete sets in paper books form in two compilations). Y
2. Whether name description and address of all the parties been furnished in the cause title. Y
3. (a) Has the application been fully signed and verified. Y
(b) Has the copies been duly signed. Y
(c) Have sufficient number of copies of the application been filed. Y
4. Whether all the necessary parties are impleaded. Y
5. Whether English translation of documents in a language other than English or Hindi been filed. Y
6. Is the application on time, (See Section 21). Y
7. Has the Vakalatnama/Memo of Appearance/Authorisation been filed. Y
8. Is the application maintainability. (U/S 2, 14, 18, or U/R. 8 Etc.,) Y
9. Is the application accompanied IPO/DD, for Rs.50/- Y
10. Has the impugned order's original, duly attested legible copy been filed. As apergued order

P.T.O.,

CENTRAL ADMINISTRATIVE TRIBUNAL (YODA, B.D. BENCH): HYDERABAD

INDEX SHEET

Case No. 1211 of 1997.

CASE TITLE S.K. Hukaimuddin Posti

VERSUS

Senior Superintendent of Post Office, Nizamabad

SL. NO.	Description of documents	Page No.
1.	Original Application	1 to 5
2.	Material Papers	6 to 7
3.	Vakalat	1
4.	Objection Sheet	—
5.	Spore Copies	3
6.	Covers	3

Setting a direction to consider in case of an application for
the post of ED Foster Mail Carrier at Sub Post Office, Nellore along
with candidates sponsored by the Employment Exchange. 3

Bench

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL :: HYDERABAD BENCH
AT HYDERABAD (ED Staff)
O.A. No. 1211 of 1997 (Appointment 15)

Between:

Sk. Mohammad Rafi .. Applicant

And

The Senior Superintendent of Post Offices, Nellore and others. .. Respondents

CHRONOLOGICAL STATEMENT OF EVENTS

S.No.	Date/Year	E V E N T
1.	1988	Year of registration of the applicant
2.	1996	Judgment of Hon'ble Supreme Court
3.	1997	Notification of the respondents

Hyderabad,

A. A. S.
(COUNSEL FOR THE APPLICANT)

Dt: -8-1997.



*Recd
10/9/97
P. Naren
Alvarez & Peacock
Rajan*

*Recd
10/9/97*

(4)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL :: HYDERABAD BENCH

AT HYDERABAD

O.A.No. 1211 of 1997

Between:

Sk. Mohammad Rafi

.. Applicant

And

The Senior Superintendent of Post
Offices, Nellore and others.

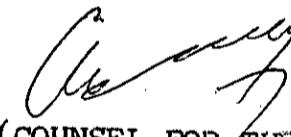
.. Respondents

I N D E X

Sl.No. Details of the documents relied upon Annex. Page No.

1.	Original Application	1 to 5
2.	Copy of employment card S.S.C. Marks card	I 657

Hyderabad,


(COUNSEL FOR THE APPLICANT)

Dt: -8-1997.

3

415 19 of CAT - Acl - 1985
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL::HYDERABAD BENCH
AT HYDERABAD

(Application Under Section 19(1) of Admn.Tribunals Act, 1985)

O.A.No. 1211 of 1997

Between:

Sk. Mohammad Rafi S/o SA.Sattar,
aged about 33 years, R/o.4/1077,
U.S.Pet, Ram Nagar, Nellore,
Nellore Dist.

The address for service of all notices, process
etc., on the above named applicant is that of his
Counsel: Mr. V.S.R.Murthy, Advocate, Opp. to Bank of
Baroda, Barkathpura, Hyderabad.

Applicant

And

1. The Senior Superintendent of Post Offices,
Nellore District, Nellore.
2. The Sub-Divisional Inspector(Postal),
East Sub,Division, Nellore, Nellore Dist.
3. The District Employment Officer,
Nellore District, Nellore. .. Respondents

DETAILS OF APPLICATION:

(1) Particulars of the order against which application is made:

This O.A. is filed seeking a direction to the respondents to consider the case of the applicant for the post of Extra Departmental Mail Carrier at Sub-Post Office, Nellore and for consequential reliefs.

(2) Jurisdiction:

The applicant declares that the subject matter of the O.A. against which he want redressal is within the jurisdiction of the Hon'ble Tribunal under Section 16(1) of the Admn.Tribunals Act, 1985.

3. Limitation:

The applicant declares that the application is filed within the limitation prescribed in Section 21 of the Administrative Tribunals Act, 1985.

4. FACTS OF THE CASE:

¶. The applicant submits that the 1st respondent herein has sent a notification No.PF/EDMC/Gundalapalem Dated 22-8-1997 requesting the 3rd respondent to sponsor the candidates for the post of Extra Departmental Mail Carrier at ~~Sub-Post~~ Sub-Post office, Nellore. The requisite qualifications for the post is VIII class and one should be within the age of between 18 to 65 years. In addition to that he must be local resident of the area and one must have substantial property towards the security. It is submitted that the applicant has passed the 10th class and he fulfilled the qualifications prescribed for the post of Extra Departmental Mail Carrier and he has also registered his name in the Employment Exchange viz., with the 3rd respondent herein and his Registration No.01/1988/08317. Having come to know that there is a notification sent by the 1st respondent to the 3rd respondent the applicant filed ^{on 26-8-97} an application ~~to~~ ^{on 26-8-97} consider his case for the post of Extra Departmental Mail Carrier at Sub-Post office, Nellore but the 1st respondent is insisting that his name should be sponsored from the Dist.Employment Exchange. As the 1st respondent has not considered his request ~~in~~ he also approached the 3rd respondent to sponsor his name for the post of Extra departmental Mail Carrier of Sub-Post office, Nellore. The 3rd respondent is following the seniority and he has not considered the request of the applicant. Under those circumstances he is constrained to approach this Hon'ble Tribunal.

5) Grounds

¶. 1) The action of the respondents in not considering the case of the applicant for the post of Extra Departmental Mail Carrier is illegal and arbitrary and it is also contrary to the provisions of the Act. In addition to that the action of the respondents in not advertising the vacancy in a daily news papers is also contrary to the principles laid down by the Hon'ble Supreme Court of India reported in 1996 (676). The Hon'ble Supreme Court of India was pleased to hold that the choice of selection restricting only to the candidates whose names were sponsored from the employment exchange is illegal and arbitrary and further held that many deserving candidates are deprived of their right to be considered for the appointment to a post under the state and further held that in addition to making a requisition to the employment exchange they must also advertise in the news papers having wider circulation and display on their notice board. It is submitted that the authorities have not followed the procedure prescribed by the Hon'ble Supreme Court. Under those circumstances in not considering the case of the applicant is illegal and arbitrary and it is also contrary to the judgment of the Hon'ble Supreme Court of India. It is submitted that the applicant hails from a poor family and if his case is not considered he will be put to irreparable loss and hardship. The action of the respondents in not considering the case of the applicant is illegal and arbitrary and it is violation of the Articles 14 and 16 of the Constitution of India.

¶. 2) The applicant submits that the 3rd respondent has already sent list of the candidates to the 1st respondent and he may conduct interviews at any time. As such the applicant is constrained to approach this Hon'ble Tribunal. Hence there is an urgency. If his case is not considered he will be

put to irreparable loss and hardship as he has fulfilled the requisite qualifications to the post of Extra Departmental Mail Carrier. The applicant submits that in similar circumstances the Hon'ble Tribunal was pleased to direct the respondents to consider the case of the applicants therein alongwith the candidates sponsored from the Employment Exchange. His case is also similar to that cases. The applicant prays ~~maxx~~ to extend the same relief in his case also.

5. Details of Remedies exhausted:

In view of the circumstances stated aforesaid, the applicant has no other effective and alternative remedy except to approach this Hon'ble Tribunal.

7.6. Matters not pending with any other Court:

The applicant herein further declares that he has not previously filed any application, writ petition or suit except as stated above regarding the matter in respect of which this application has been made, before any court of law or any other authority or any other bench of the Tribunal nor any application, writ petition or suit is pending before any of them.

7. MAIN RELIEF:

For all the aforesaid reasons, the applicant herein prays that the Hon'ble Tribunal may be pleased to issue an appropriate order or direction directing the respondents to consider the case of the applicant for interview and appointment for the post of Extra departmental Mail Carrier at Sub-Post Office, Nellore along with the candidates sponsored from the Employment Exchange and pass such other and further order or orders in the interest of justice.

9.8. INTERIM RELIEF:

Pending disposal of the above O.A., the applicant herein prays that the Hon'ble Tribunal may be pleased to direct the respondents to consider the case of the applicant for interview and appointment for the post of Extra Departmental Mail Carrier at Sub-Post Office, Nellore along with the candidates sponsored from the Employment Exchange and pass such other and further order or orders in the interest of justice.

10. Particulars of the Postal order in respect of

Application fee:

a. No. of the Indian Postal order	:	812687598
b. Name of the Issuing Post office	:	Hishkawat Post
c. Date of Postal order and Amount	:	50/- 1-9-97
d. Post office at which ispayable	:	C.P.O. HYD (50)-A

11. Details of Index:

An index in duplicate containing the details of documents to be quoted upon isenclosed to this application.

VERIFICATION

I, Sk. Mohammad Rafi S/o SA.Sattar, aged about 33 years, R/o.4p1077, U.S.Pet, Ram Nagar, Nellore, Nellore district, having temporarily come down to Hyderabad, do hereby verify that the contents of this O.A. contained in paras 1 to 10 above are true and correct to the best of my personal knowledge and belief and that I have not suppressed any facts.

Hyderabad,

Skr. Mohammad Rafi
Signature of the Applicant

Dt: -8-1997.

To
The Registrar,
Central Admn. Tribunal,
Hyderabad Bench, Hyderabad.

Aswathy
Six Counsel for the Applicant

Arundhati

RENEWAL SLIP



ఆంధ్రప్రదేశ్ ప్రభుత్వ ఉపాధి మరియు శిక్షణ శాఖ
ఉపాధి కార్యాలయము : NELLORE

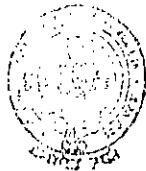
arundhati from apls

X-C10

RT:01 REGN. NO: 01/1938/03317	REGN. DT. 1938/12/02	LAST APP. DT. 1975/12/28	DT. OF EXPIRY DEC 1998
NAME: SR. MOHAMMAD RAI ID MARKS ON THE RT ARM F/H NAME ABDUL SAITAR ADDRESS 4/1077, U S PET RAM NAGAR, NELLORE NCO/DATE OF SENIORITY X0110 1988/12/02		SEX: MALE PRT: MARITAL: UN-MARRIED CASTE: OC DOB: 17/63/06/14 RELIGION: MUSLIM PH:	Exm: SB1 SB2 SB3 SB4 SB5 AGR. % YOP MOI STR 10 F 1980 TEL
Dt. & Mdl of Res: (C) Zone Pl. of Res U/R URBAN Res. Mcpl 01: Ht. in CM 160 E. Status UN-EMPLOYED IC Marriage No: O.B.C. No: Ex-Serv. Rank 0: Character: Servc (Mths): Force:		Ex-Cen No: Mobility ANY WHERE IN INDIA RBL No: Land Oustee Repat. City Drv. Lic. Iss. Dt. Drv. Lic. Exp. Dt. Languages known TEL. 5 ENG 4 HIN 4 Ex-ITI: No FT Appr: No	NCD NAC Work Expenence (In Mths) Estab-wise 1 2 3 4 5 6 7 8 9 Candi Willingness Self-Employed No Apprentice-ship No <i>ఉచ్చ ఉమ్మెదులు</i>

BOARD OF SECONDARY EDUCATION

RAJASTHAN PRadesh



SECONDARY SCHOOL CERTIFICATE

C/6 017332

Certified that

SK MD RAFI

bearing

R. No.

007067

Son/Daughter of

SA SATTAR

and belonging to

PRIVATE

appeared

in the EXAMINATION HELD ON

OCT, 1970

and PASSED the Examination in

COPARTNERSHIP WITH

TELUGU

as the medium of instruction.

4 The Date of Birth of the Candidate is

DATE OF BIRTH	DAY	MONTH	YEAR
14/06/1964	ON	JUN	ONE NINE SIX THREE

The candidate Secured the following Percentage of marks

FIRST LANG.	MARKS	SECOND LANG.	MARKS	MATHEMATICS	MARKS
TELUGU	39*	ENGLISH	47*	GENERAL	36
GENERAL SCIENCE	45*	SOCIAL STUDIES	36*	TOTAL (in Engg.)	175
TOTAL (in Words)	ON	FOUR	THREE		

SECOND LANGUAGE (

HINDI

30*

Marks of Identification

- A mole on the right arm
- A mole on the left side of the Chest.

HEAD MASTER.

R. S. R. MUNICIPAL HIGH SCHOOL
STONEHOUSEPET, NELLORE

Addt. Lt. Secretary

HYDERABAD

Board of Secondary Education

The marks given in this certificate are not valid in the Pre-Examinations.

31/7/86
005104

Tee Mrs

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No. 1211/97

Date of Order: 15.9.97

Between:

Sk. Mohammed Rafi

.. Applicant.

AND

1. The Senior Superintendent of
Post Offices, Nellore Dist.,
Nellore.

2. The Sub-Divisional Inspector (Postal),
East Sub Division, Nellore,
Nellore Dist.

3. The District Employment Officer,
Nellore District, Nellore. .. Respondents.

Counsel for the Applicant .. Mr. V. S. R. Murthy

Counsel for the Respondents .. Mr. N. R. DEVRAJ
Mr. P. Naseem

COR

CORAM:

HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B. S. JAI PARAMESHWAR : MEMBER (JUDL.)

R

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)(Oral order as per Hon'ble Shri R.Rangarajan, Member (Admn.)

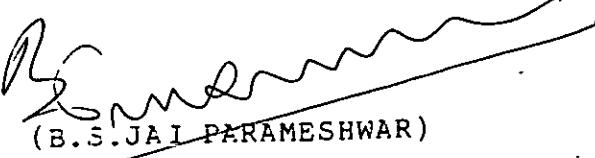
Heard Mr.V.S.R.Murthy, learned counsel for the applicant and Mr.N.R.Devraj, Learned standing counsel for the respondents.

2. ADMIT. The applicant is an aspirant for the post of ED Mail Carrier, Sub-Post Office, Nellore. It is stated in the application that a notification No.PF/EDMC/Gundlapalem, dated 22.8.97 has been sent to R-3 for sponsoring candidates to fill up the above said post. It is further stated that the applicant though eligible, his name was not sponsored by R-3. Hence relying on the Supreme Court judgement reported in 1996 (6) Scale 676 Excise Superintendent, Malkapatnam, Krishna District and others Vs. K.B.N.Visweswara Rao and others. The learned counsel for the applicant submits that the applicant should also be considered for the above said post even though his name is not sponsored by the Employment Exchange. We have disposed of number of cases. Hence the following interim order is given:-

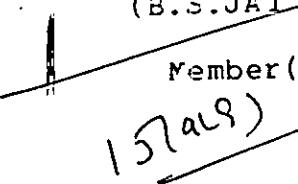
The case of the applicant should also be considered for the post of ED Mail Carrier, Sub-Post Office, Nellore along with Employment Exchange sponsored candidates even if his name is not sponsored by R-3, provided he is otherwise eligible for consideration to that post and his application is received at least one week in advance of selection either written, viva-voce or both. If the applicant does not

R

qualify the examination then this application stands dismissed. In that event the respondents should inform the Tribunal through their counsel for confirming the dismissal of this OA. If the applicant is selected and comes within the number to be appointed then his result should not be published until further orders.


(B.S.JAI PARAMESHWAR)

Member (Judl.)

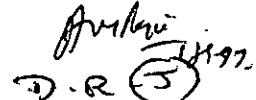

157a/s)


(R.RANGARAJAN)

Member (Admn.)

Dated : 15th September, 1997
(Dictated in Open Court)

sd


D.R. (3)

15
114.87

Copy to:

1. The Senior Superintendent of Post Offices,
Nellore District, Nellore.
2. The Sub Divisional Inspector (Postal),
East Sub Division, Nellore, Nellore District.
3. The District Employment Officer, Nellore District,
Nellore.
4. One copy to Mr. V. S. R. Murthy, Advocate, CAT, Hyderabad.
5. One copy to Mr. N. R. Devraj, Sr. CGSC, CAT, Hyderabad.
6. One Copy to D.R(A), CAT, Hyderabad.
7. One duplicate copy.

For enclosures in Particulars, see p. A.

VLKR

cc Xday
off public (A)

TYPED BY
DRAFTED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R. VENKATRAJAN : M. (A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR :
(M) (J)

Dated: 15/9/97

ORDER/JUDGEMENT

M.C./R.A/C.A.NO.

in

C.A.NO. 1211/97

Admitted and Interim Directions
Issued.

Allowed

Disposed of with Directions

Dismissed

Dismissed as withdrawn

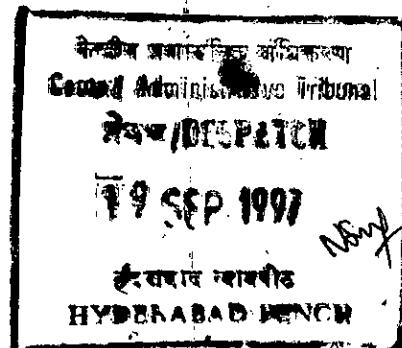
Dismissed for Default

Ordered/Rejected

No order as to costs.

YLR

II Court



(17)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A. NO. 1211 of 1997

DATE OF ORDER : 24.8.98

BETWEEN :

Sk. Mohammad Rafi

... Applicant(s)

AND

1. The Sr. Supdt. of P.O.
Nellore Dist.
Nellore
2. The Sub-Divisional Inspector (postal)
East Sub-Division,
Nellore Dist.
Nellore.
3. The District Employment Officer,
Nellore Dist.
Nellore.

... Respondents

Counsel for the Applicant - Shri V.S.R. Murthy
Counsel for the Respondents - Shri N.R. Devaraj
Counsel for the State of A.P. - Shri P. Naveen Rao

Coram :

The Hon'ble Justice Shri D.H. Nasir - Vice Chairman
The Hon'ble Shri H. Rajendra Prasad - Member (A)

(Order per Hon'ble Shri H. Rajendra Prasad, Member (A))

18

(Order per Hon'ble Shri H. Rajendra Prasad, Member (A))

Heard Ms/Shri V.S.R. Murthy for the Applicant(s),
Shri/Ms N.R. Devaraj for the Respondents and Shri
P. Naveen Rao for the State of A.P.

The orders passed by this Tribunal today in O.A.
No. 987/96 shall be complied with in this O.A. as well.

A copy of the orders passed in O.A. No. 987/96
shall be kept on record of this file and also supplied
to the Respondents to facilitate further action.

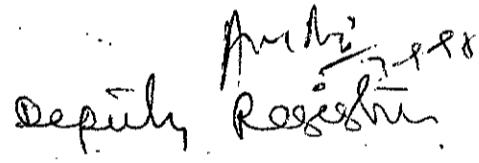

(H. Rajendra Prasad)
Member (A)


(D.H. Nasir)
Vice Chairman

DICTATED IN OPEN COURT

DATED : 24.8.1998

...js/-


Deputy Registrar

28/9/98
TYPED BY

I COURT

CHECKED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE D.H.NASIR,
VICE-CHAIRMAN

AND

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

DATED: 26-8-1998.

~~ORDER/JUDGMENT~~

M.A/R.A./C.A.No.

in

O.A.No. 1211/97

T.A.No.

(W.P.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

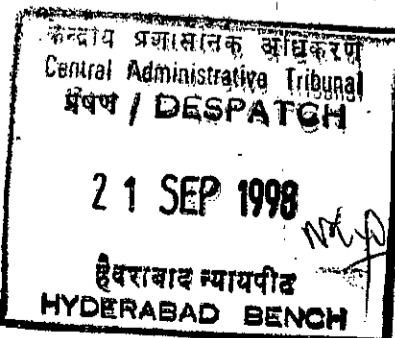
Dismissed for Default.

Ordered/Rejected.

No order as to costs.

pvm.

alw OA 987/96



The following direction is issued:

If the applicant had been permitted to appear for the test/examination/interview held on 7-9-97, or on any subsequent date, in pursuance of the interim orders passed by this Tribunal on 3.9.1997, the results of the said examination shall be declared forthwith, and the merit-based selected candidate shall be appointed now. This is in keeping with the judgment of Hon'ble Supreme Court in Excise Supdt. Malakapatnam, Krishna Dist. A.P. Vs. K.D.N. Visweshwara Rao and others (1996)(6) SCALE 676, as well as Govt. of India, Dept. of Personnel and ~~Examination~~ Training O.M.No. 14024/2/96-Estt.(D) dated 18-5-1998.

Thus, the OA is disposed of finally. No costs.

Sd/-x x
Deputy Registrar.

CERTIFIED TO BE TRUE COPY

Amulya
COURT OFFICER
CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH
HYDERABAD

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO. 987/96.

Date of Order: 24-8-98.

Between:

D.Raju Naidu.

and

1. The Divisional Railway Manager,
SE Rly, Waltair Division,
Visakhapatnam.
2. The General Manager,
SE Rly, Garden Reach, Calcutta.
3. Regional Employment Officer,
Employment Exchange,
Maharanipetta, Visakhapatnam-2.
4. Union of India, rep. by
the Secretary, Railbhawan,
New Delhi.
5. The Railway Board, Rep. by its
Chairman,
Railbhawan, New Delhi.

Applicant.

Respondents.

Counsel for the Applicant: Shri M.Kesava Rao.

Counsel for the Respondents: Mr.C.V.Malla Reddy, SC for Rlys.

Counsel for the State of A.P.L Shri P.Naveen Rao.

CORAM:

THE HON'BLE SHRI JUSTICE D.H.NASIR : VICE-CHAIRMAN

THE HON'BLE MR. H.RAJENDRA PRASAD : MEMBER(ADMN)

(Order per Hon'ble Shri H.Rajendra prasad : Member(A)

Heard Shri M.Kesava Rao for the applicant,
Shri C.V.Malla Reddy for the Respondents and Shri P.Naveen Rao
for the Govt.of A.P.(R-3).

The matter has been reconsidered on the basis of
the facts contained in the OA as well as in the counter affidavit.

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